

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 915/95

Transfer Application No.

Date of Decision 4/9/95

Khandubhai Dajibhai Patel

Petitioner/s

I.J.Naik

Advocate for
the Petitioners

Versus

Union of India & 3 Others

Respondent/s

Shri M.I.Sethna

Advocate for
the Respondents


CORAM :

Hon'ble Shri. B.S.Hegde, Member(J).

Hon'ble Shri. M.R.Kolhatkar, Member(A).

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?

abp.


(B.S.HEGDE)
M(J)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A.915/95.

Khandubhai Dajibhai Patel ... Applicant

V/s.

Union of India and 3 Others ... Respondents.

CORAM: Hon'ble Shri B.S.Hegde, Member (J).

Hon'ble Shri M.R.Kolhatkar, Member(A).

APPEARANCE:

Shri I.J.Naik, Counsel
for Applicant

Shri M.I.Sethna, Counsel
for Respondents.
1 OF

ORAL JUDGEMENT:

DATED : 4/9/95.

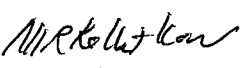
{ Per Shri B.S.Hegde, Member (J) }

The charge in this case is regarding suspension order against which the applicant has not filed an appeal as per the rules.


In the circumstances, applicant is directed to file an appeal against the suspension order in 3 weeks.

OA stands disposed of.

"LASTI"



(M.R. KOLHATKAR)
M(A)


(B.S. HEGDE)
M(J)

abp.